

(c) whether Government of India propose to conduct an inquiry as to under what circumstances licences were issued to Tatas; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) 23 Letters of intent and 14 industrial licences were granted during 1977 to 1981 under Industries D&R) Act, 1951 to undertakings registered under the MRTP Act and belonging to Tata group.

(b) None of the MRTP undertakings belonging to Tata group was issued any letter of intent or industrial licence during 1977 to 1981 under the Industries (D & R) Act, 1951, for manufacturing any item reserved exclusively for development in the public sector in violation of the MRTP Act.

(c) and (d). Do not arise.

Issue of licences to Birlas for setting up of Industries

1126. SHRI RAJESH KUMAR SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) the number of licences/letters of intent issued to Birla Industrial House for setting up of industries during the last 5 years;

(b) the reasons for which Birla Industrial House is being favoured with licences and letters of intent for manufacturing such items as reserved for public sector in violation of MRTP Act which is likely to double the assets of Birlas;

(c) whether Government propose to conduct an inquiry as to under what circumstances licences were issued to Birlas; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) 38 Letters of Intent and 25 Industrial licences were granted during 1977 to 1981 under Industries (D & R) Act, 1951 to under-

takings registered under the MRTP Act and belonging to Birla group.

(b) None of the MRTP undertakings belonging to Birla group was issued any letter of intent or industrial licence during 1977 to 1981 under the Industries (D & R) Act, 1951, for manufacturing any item reserved exclusively for development in the public sector in violation of the MRTP Act.

(c) and (d). Do not arise.

Attacks on Harijans

1127. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many incidents of attack on the Harijans have taken place after January 1980 till date throughout the country, State-wise;

(b) the action taken by Government on them; and

(c) the steps, if any, taken by Central Government to prevent further incidents ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Based on the information furnished by the State Governments/Union Territory Administrations, a statement is laid on the Table of the House.

(b) and (c). Comprehensive guidelines comprising precautionary, preventive, punitive, rehabilitative and personnel policy measures for effective dealing with crimes against Scheduled Castes have been communicated to the State Governments in Union Home Minister's D.O. letter dated 10th March 1980, and these guidelines are being vigorously pursued with the State Governments.

Moreover, in view of the socio-economic roots of many of these crimes, a thrust is being given to the economic and other development of Scheduled Castes and the recently revised 20 Point Programme includes Point 7 which is to "accelerate programmes for the development of Scheduled Castes and Tribes".

Statement

Statement showing the total number of crimes against Scheduled Castes from January, 1980 till 1982 upto the months shown against each State—State-wise.

S.No.	Name of State/U.T.	1980	1981	1982	Upto the months for which information furnished by SG/U.T.
1	Andhra Pradesh	152	206	73	April
2	Bihar	1890	1983	717	April]
3	Gujarat	498	654	160	May
4	Haryana	78	74	39	April
5	Himachal Pradesh	68	69	17	May
6	Jammu & Kashmir	120	124		Not received
7	Karnataka	377	397	158	April
8	Kerala	478	260	63	April
9	Madhya Pradesh	3877	4033	826	February
10	Maharashtra	518	695	178	March
11	Orissa	80	80	57	May
12	Punjab	79	51	31	May
13	Rajasthan	1180	1562	595	May
14	Tamil Nadu	140	199	65	April
15	Tripura	18	2	March
16	Uttar Pradesh	4279	3865	1457	May
17	West Bengal	33	23	Nil	March
Total		13866	14308	4439	

Union Territory

1	Delhi	3	6		Not received
2	Pondicherry	16	8		Nil May

Note: Information in respect of other States/Union Territories is 'NIL'.

Spurt in Crimes in Delhi

1128. SHRI P. K. KODIYAN:
SHRI A. NEELALOHITHADA-
SAN NADAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a spurt in the incidence of crimes in the capital city of Delhi in the last six months;

(b) if so, the number and types of crimes committed in Delhi during this period;

(c) in how many of these crimes, the culprits remained untraced; and

(d) what additional measures have been taken to strengthen the law and order machinery in the capital?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a), (b) & (c). The comparative figures of 1st 6 months of the current year and of the last year, as indicated in the statement attached, show that there is substantial fall in the incidence of crime in the capital. The number of cases in which the culprits have remained untraced is also indicated in the statement attached.